

**Government of India
Department of Industrial
Policy and Promotion
Ministry Of Commerce and
Industry**



**Office of the Controller
General of Patents, Designs &
Trademarks**

INTELLECTUAL PROPERTY OFFICE, INDIA

IPR Laws administered by Office of CGPDTM

The Patents Act, 1970
The Patents
Rules, 2005

Controller General of
Patents, Designs and
Trademarks
(CGPDTM)

The Geographical
Indications of Goods
(Registration &
Protection) Act, 1999
(GI)

The Trade Marks Act, 1999
The Trade Marks Rules, 2002

The Designs Act, 2000
The Designs Rules, 2002

Patent Offices- Chennai, Delhi, Kolkata & Mumbai

Trademarks Offices- Ahmedabad, Chennai, Delhi, Kolkata & Mumbai

Geographical Indications Registry- Chennai

Rajiv Gandhi National Institute of Intellectual Property Management-Nagpur

The website of the Intellectual Property Office, India is <http://www.ipindia.nic.in/>



Government of India
Controller General of Patents Designs and Trademarks
Department of Industrial Policy and Promotion
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[Guidelines for Processing of Patent Applications relating to Traditional Knowledge and Biological Material](#)
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[Manual of Patent Office Practice and Procedure](#)
[Manual of Designs Practice and Procedure](#)

All donations towards the Prime Minister's National Relief Fund (PMNRF) are notified for 100% deduction from taxable



News

- ▶ Controller General of Patents, Designs & Trade Marks launches "[Guidelines for examination of patent applications in the field of Pharmaceuticals](#)" after [extensive consultation with stakeholders](#) (29 October, 2014)
- ▶ Stakeholder's meet was held on 07/10/2014 at IPO, Mumbai to discuss the "Revised Draft guidelines for examination of patent applications in the field of pharmaceuticals" [More...](#) (9 October, 2014)
- ▶ [Office of CGPDTM participates in "Swachh Bharat Abhivan"](#) (2 October, 2014)
- ▶ CGPDTM releases the new version of [electronic Patent register](#) in the IPAIRS. The new version now includes the legal status of Patents along with other details like Due Dates, Information w/s 146 (Working of Patents), Linked Applications (Parent or Divisional) etc. (30 September, 2014)
- ▶ Comments of stakeholders on the "[Revised Guidelines for Examination of Patent Applications In The Field of Pharmaceuticals](#)" (11 September, 2014)
- ▶ Shri. AMITABH KANT, Secretary, DIPP inaugurated the *International Searching Authority and International Preliminary Examining Authority (ISA/IPEA) Building* at Intellectual Property Office, Sector 14, Dwarka, New Delhi on 8th September 2014 | [Press Release](#) | [Photo Gallery](#) (8 September, 2014)
- ▶ Shri. AMITABH KANT, Secretary, DIPP unveiled "[IP Expressions](#)" – a Technical Magazine of Controllers General of Patents, Designs and Trade Marks on 8th September 2014 at IPO Dwarka, New Delhi (8 September, 2014)
- ▶ Shri. AMITABH KANT, Secretary, DIPP launched "[Stock and Flow](#)" – an innovative utility for Patents on 8th September 2014 at IPO Dwarka, New Delhi (8 September, 2014)
- ▶ Shri. AMITABH KANT, Secretary, DIPP launched the "Comprehensive Payment Gateway for [Patents](#) and [Trade Marks](#)" on 8th September 2014 at IPO Dwarka, New Delhi (8 September, 2014)
- ▶ Comprehensive e-filing services of Patents as well as Trade Marks shall not be available between 2:00 PM, 05/09/2014 and 4:30 PM, 08/09/2014 as the portal is being upgraded (5 September, 2014)
- ▶ CGPDTM extends last date for submitting comments on the "REVISED DRAFT GUIDELINES FOR EXAMINATION OF PATENT APPLICATIONS IN THE FIELD OF PHARMACEUTICALS" to 05th September 2014. There will be no further extension (1 September, 2014)
- ▶ The CGPDTM releases the html version of the [Trade Marks Act, 1999](#) as amended till date (1 September, 2014)
- ▶ [Framework of IP Awareness programme being organized by Controller General of Patents, Designs & Trade Marks in cooperation with Industry associations during 2014-15](#) (27 August, 2014)
- ▶ [World IP Day Report-2014](#) (22 August, 2014)
- ▶ [Independence Day Message from CGPDTM](#) (14 August, 2014)

Forthcoming Events
Rajiv Gandhi National Institute of Intellectual Property Management [Public Training Programme Schedule 2014-15](#)

[More News...](#)

Benefits of IP protection

Economy

- GDP
- Employment
- tax revenues and strategic importance.
- promote foreign direct investment (FDI)
- technology transfers

Benefits consumers and society

- providing consumers with innovative products and services
- drives solutions to many of society's most important needs
- helps protect consumers from inferior and dangerous counterfeits.

Innovation

- Promotes innovation
- increases funding for R&D
- helps firms realize, monetize and secure more value from innovations
- grow market value, develop new markets

Companies that use IPR generally succeed better

- have a higher market value
- helps small & medium-sized enterprises
- SMEs that rely on IP of all sorts reported higher growth, income and employment than those that do not -- in some cases as much as 20% more.

Face of Intellectual Property India

- IPR framework which is stable
- well established judicial and administrative regime
- TRIPS Compliant laws.

Legislative initiatives

- Patent system in India first introduced by Act VI of 1856.
- The Patents and Designs Act, 1911 established a patent system in India, under the Controller of Patents for the first time, with a term of 14 years.
- The Patents Act, 1970 came into force on 20th April, 1972 and was amended in 1999, 2002 and 2005.
- Product Patents in all fields of technology and term of protection for product and process patents enhanced to 20 years.
- Establishment of Appellate Board as specialized IP Tribunal.
- Improved timelines to enforce transparency and ensuring time-bound disposal of applications
- Amendments in Rules to streamline processing

Administrative initiatives

Computerisation

- ❖ Comprehensive e-filing facility for Patents and Trademarks on 24x7 basis
- ❖ Comprehensive payment gateway for patents
- ❖ Complete electronic processing of Patents and Trademarks applications through specialized modules- central server at IPO Delhi.
- ❖ Search access to comprehensive online Patent and Non-Patent global database and trademark database.

Transparency and dissemination of information regarding all IP applications

- ❖ Real time status of IP applications with entire file wrappers and e-registers
- ❖ Weekly publication of online journals.
- ❖ Free Public search facility.
- ❖ QR coded office communication for authentication.
- ❖ Stock and flow of patent and trademark applications at all stages
- ❖ Dynamic utilities for patents- first examination reports, disposal, working of patents information, lapsed/ceased patents
- ❖ Dynamic utilities for trademark applications: Examinations, show cause hearing, publications, registrations and other disposals, notices and international applications designating India.

Administrative initiatives

Quality management in processing of IP applications

- ❖ Separate Manuals of Office Practice and Procedures for Patents, Designs and GI
- ❖ Specialized technology groups for examination of patent applications
- ❖ Examination Guidelines for Traditional Knowledge ,Biotechnology and Pharmaceutical related inventions issued
- ❖ Computer related inventions being finalised
- ❖ Highly trained examiners and controllers.
- ❖ Quality Management Teams constituted at all locations.

Awareness generation

- ❖ Awareness programs being conducted: industrial clusters, academic institutions, producers of traditional products (for GI)
- ❖ Public training programmes
- ❖ Efforts for incorporating an IPR chapter in school curriculum.

Amendment in the Patent Rules, 2014

- ❖ surcharge on offline filing to promote online filing -increase in online filing from around 30% to around 78%
- ❖ Initiative for SME's: new category of '**small entity**' introduced to provide fee concessions

International Cooperation- Recent Developments

International Searching and Preliminary Examining Authority (ISA/IPEA)

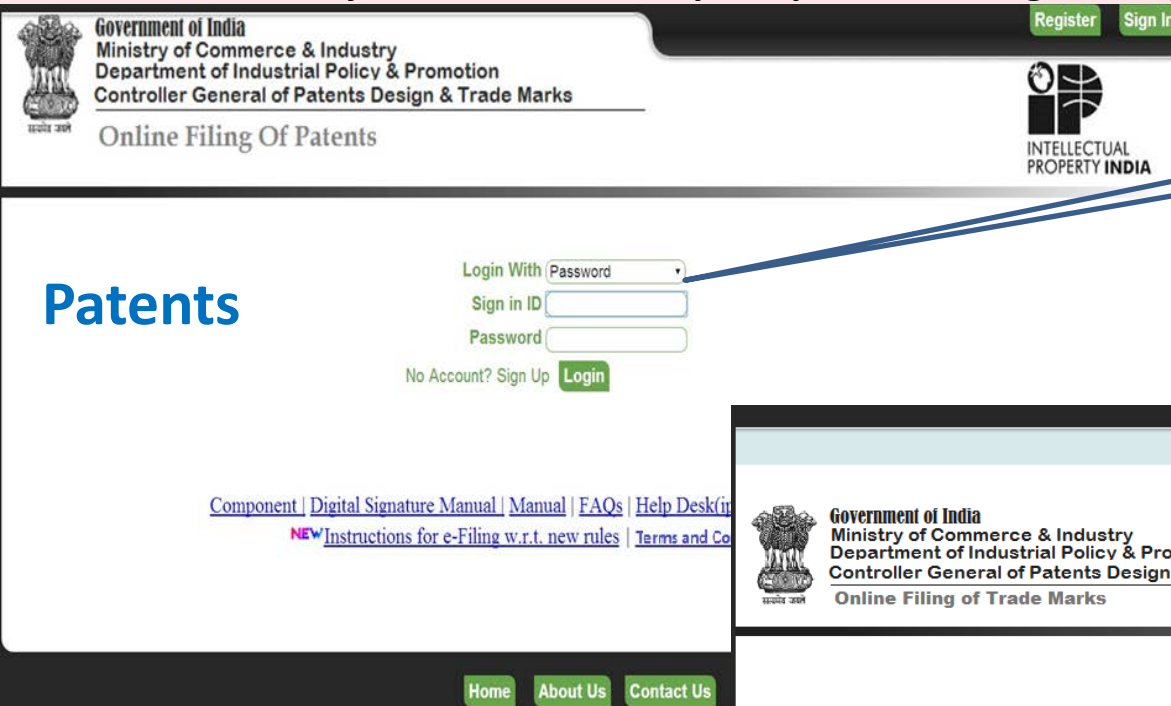
- Operationalised from 15th October, 2013.
- Indian Patent Office is one of 17 countries as ISA/IPEA.
- Nationals/residents of India can avail search and examination facilities for international patent applications under Patent Cooperation Treaty.
- All applications processed electronically.
- Acting as ISA/IPEA for Republic of Iran.

Madrid Protocol

International registration of trademarks brought into force from 8th July, 2013. Application can be made in over 90 countries through a single application in one language with one set of fees filed at the Trademarks Registry. Time-bound processing and registration of Trademarks. All applications filed online and processed electronically through software module.

MOU between South Centre Geneva and DIPP for training of Patent Examiners
Exchange of best practices in examination

Comprehensive e-filing Portal- facility for filing of Patents and Trademarks applications on 24x7 basis
This facility is available on <https://ipindiaonline.gov.in/epatentfiling/goForLogin/doLogin>.



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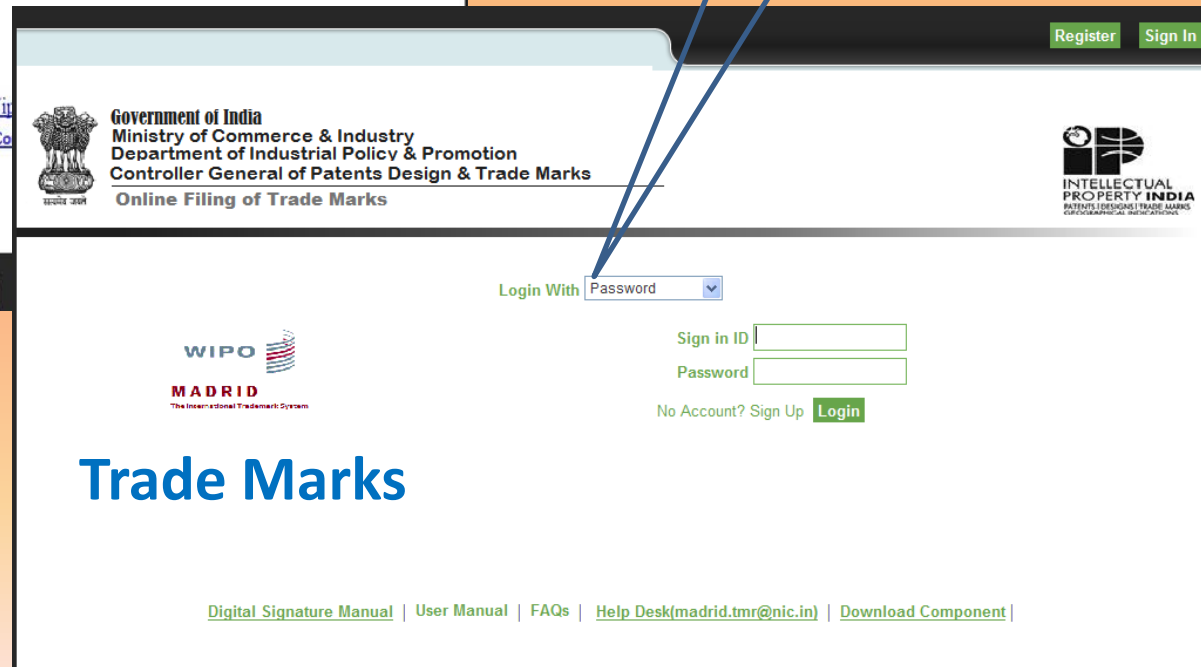
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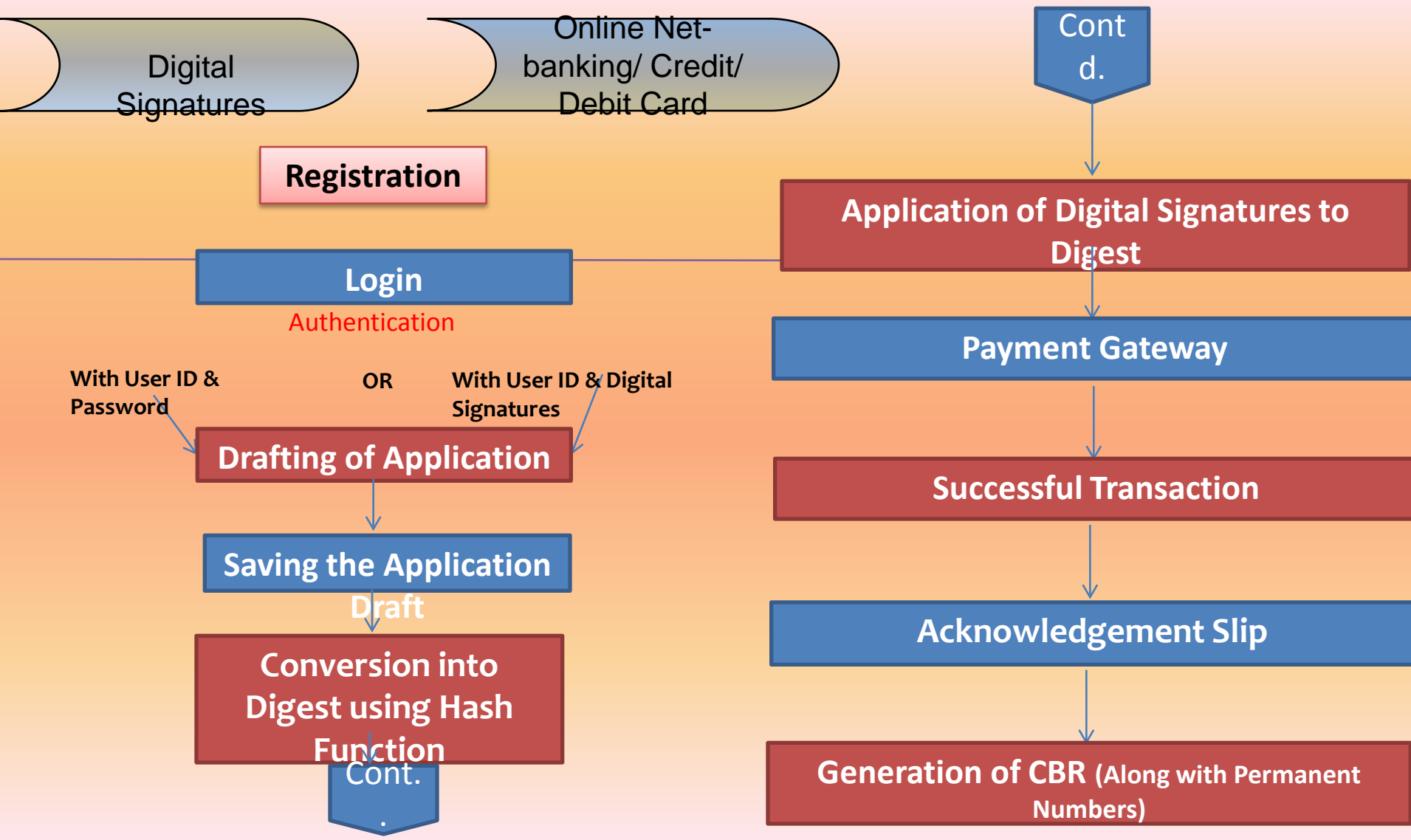
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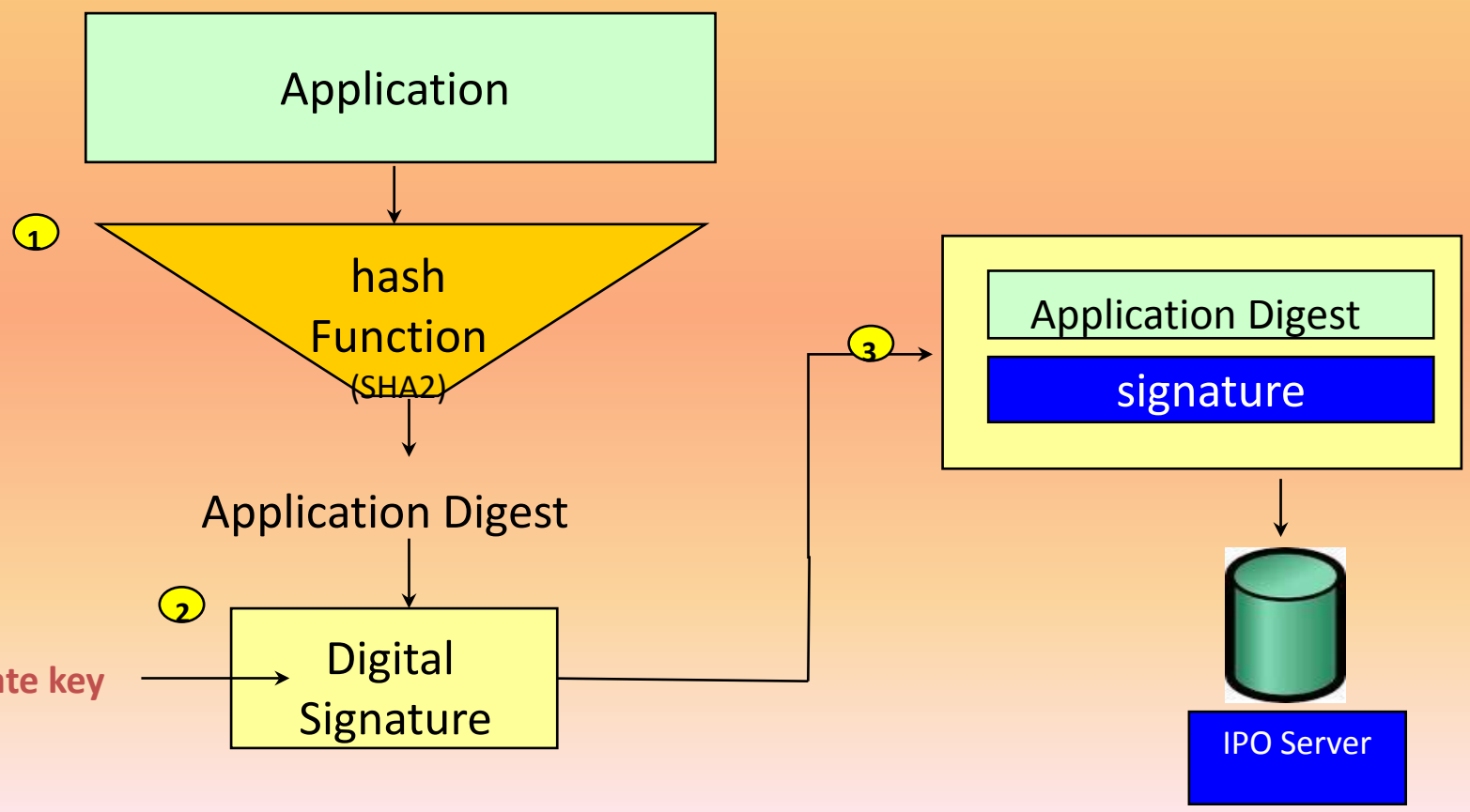
E-filing with Digital Signatures

- IPO visualizes the concept of paperless office as its objective wherein all the communication, interaction and transactions can take place online.
- IPO steps forward in this direction with the Comprehensive version of e-filing services incorporating:
 - **Authenticity-** Digitally signed documents are legally equivalent to signed paper documents as per Indian IT Act 2000
 - **Identity-** Users of Digital signature in e-filing of Patents & TMR applications can easily establish identity of filed documents.
 - **Security-** Allowing server and client to establish secure connection through Secured Socket Layer.

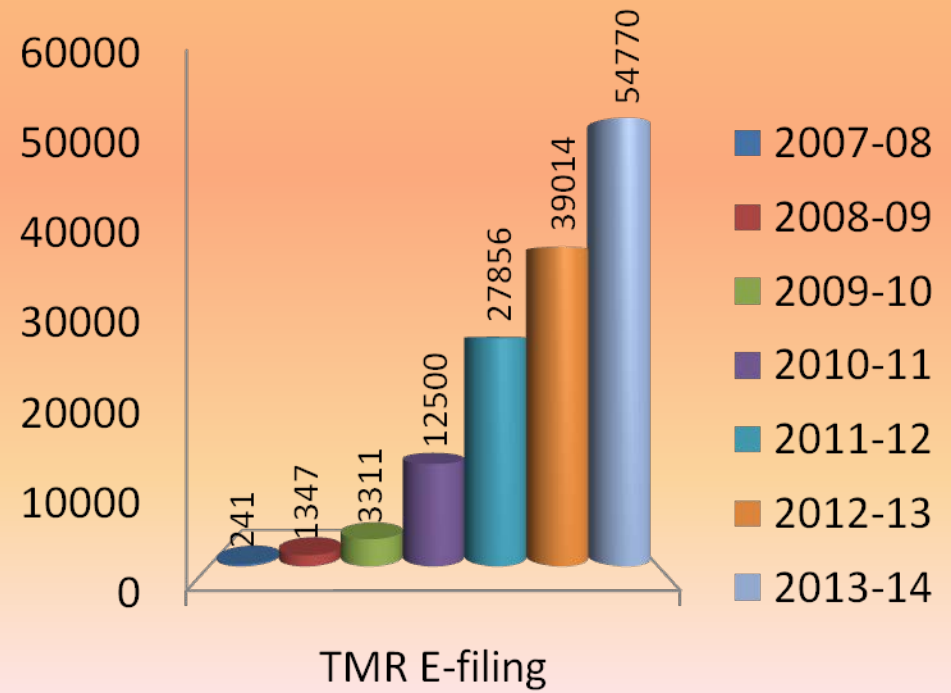
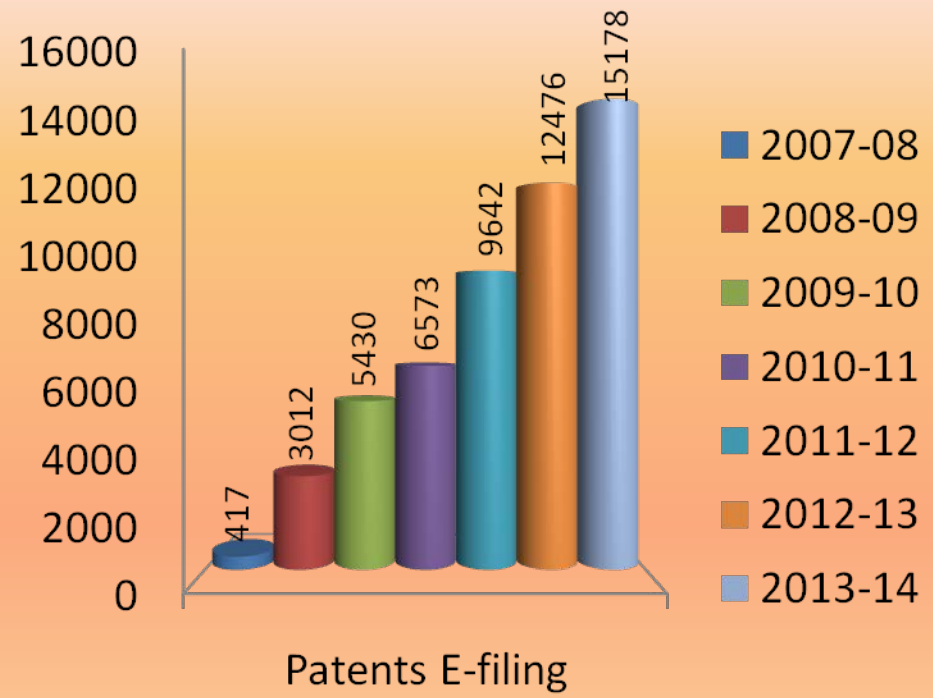
Transaction Process



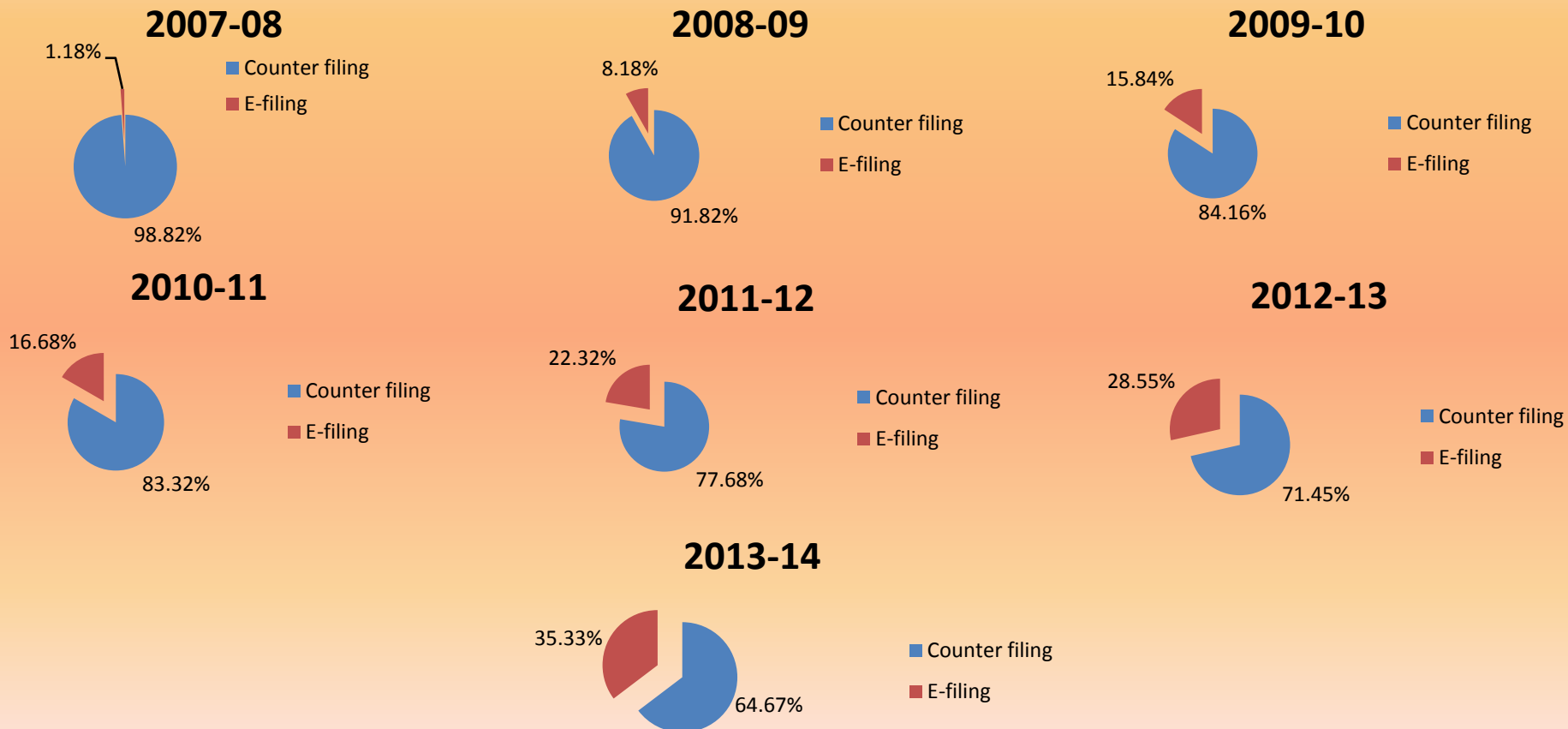
Digital signing methodology used in IPO & TMR E-filing



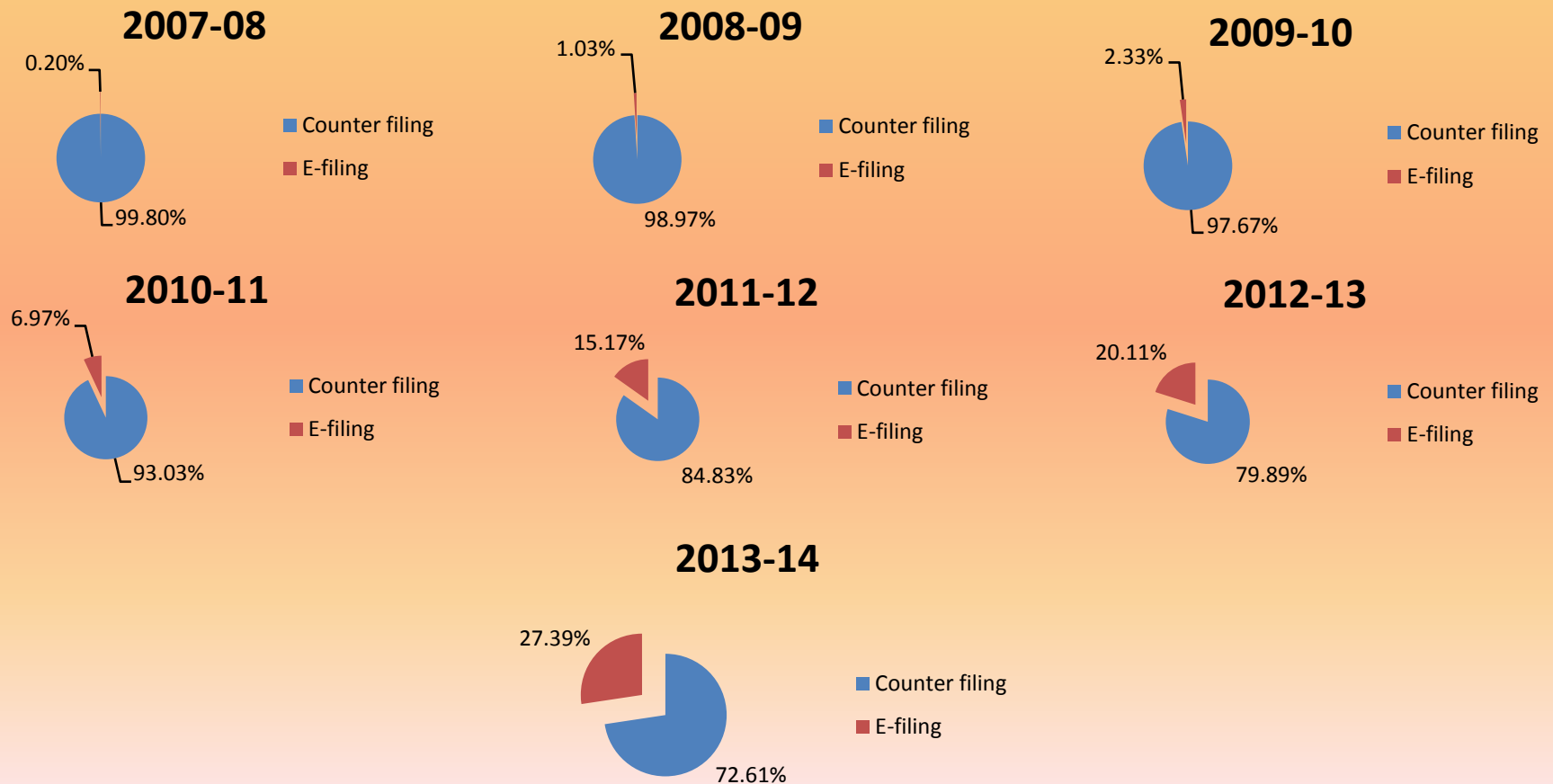
E-filing Trend (New Applications)



Proportion of Applications (Patents)



Proportion of Applications (Trade Marks)



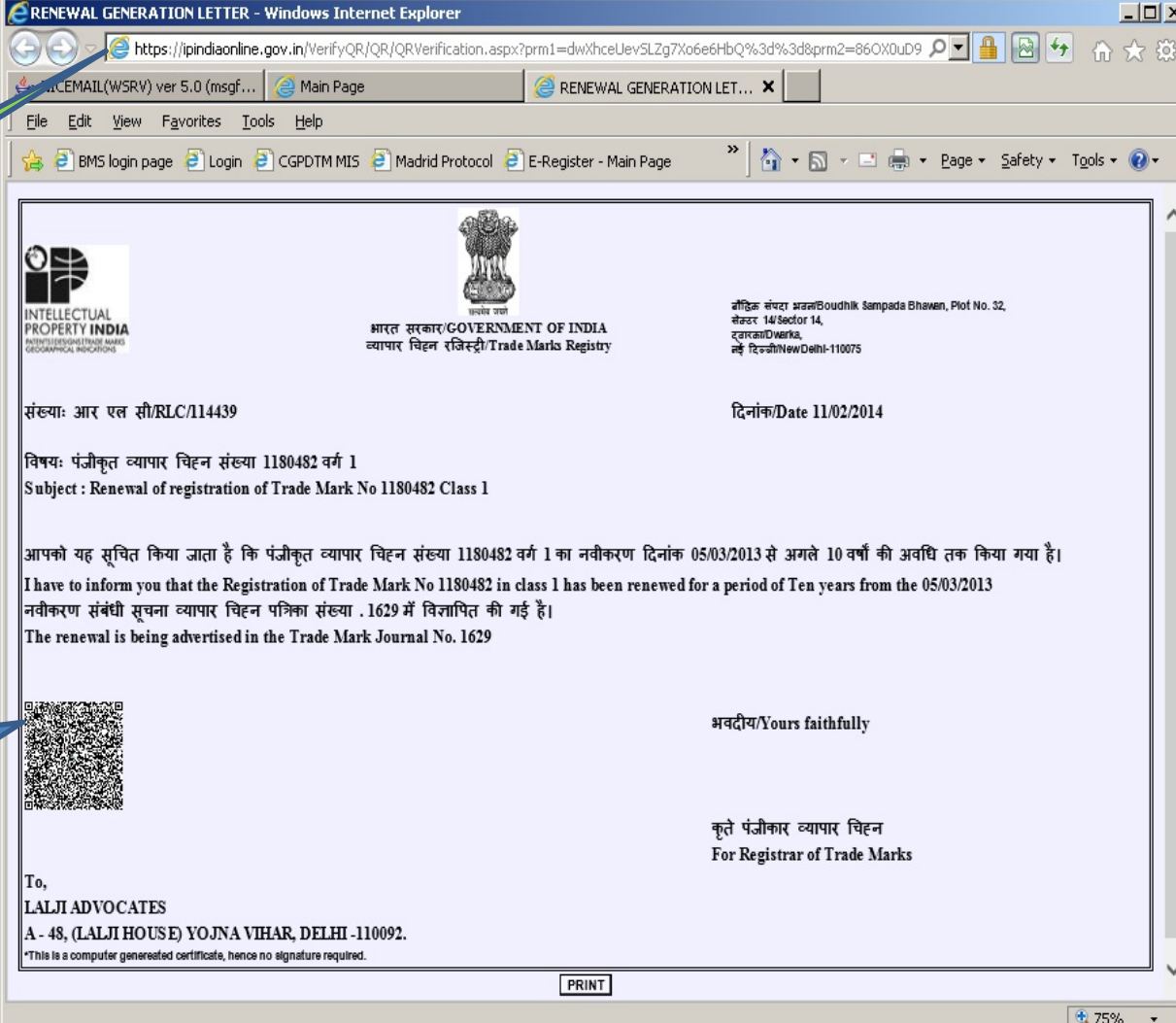
Validation of Certificates

Introduction of QR Codes to securely verify and validate the originality of issued certificates

HTTPS Protocol



Encrypted QR Code





RENEWAL GENERATION LETTER - Windows Internet Explorer

https://ipindiaonline.gov.in/VerifyQR/QR/QRVerification.aspx?prm1=dwXhceUev5LzG7Xo6e6HbQ%3d%3d&prm2=86OX0uD9

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  **भारत सरकार/GOVERNMENT OF INDIA**
व्यापार चिह्न रजिस्ट्री/Trade Marks Registry

जैदिक संपदा भवन/Boudhik Sampada Bhawan, Plot No. 32,
सेक्टर 14/Sector 14,
द्वारका/Dwarka,
नई दिल्ली/New Delhi-110075

संख्या: आर एल सी/RLC/114439 दिनांक/Date 11/02/2014

विषय: पंजीकृत व्यापार चिह्न संख्या 1180482 वर्ग 1
Subject : Renewal of registration of Trade Mark No 1180482 Class 1

आपको यह सूचित किया जाता है कि पंजीकृत व्यापार चिह्न संख्या 1180482 वर्ग 1 का नवीकरण दिनांक 05/03/2013 से अगले 10 वर्षों की अवधि तक किया गया है।
I have to inform you that the Registration of Trade Mark No 1180482 in class 1 has been renewed for a period of Ten years from the 05/03/2013
नवीकरण संबंधी सूचना व्यापार चिह्न पत्रिका संख्या . 1629 में विज्ञापित की गई है।
The renewal is being advertised in the Trade Mark Journal No. 1629



भवदीय/Yours faithfully

कुले पंजीकार व्यापार चिह्न
For Registrar of Trade Marks

To,
LALJI ADVOCATES
A - 48, (LALJI HOUSE) YOJNA VIHAR, DELHI -110092.

*This is a computer generated certificate, hence no signature required.

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For Further information Please Contact:



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Office of Controller General of Patents, Designs and Trademarks

Baudhik Sampada Bhavan,

Antop Hill, S. M. Road, Mumbai - 400 037